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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1144/1999

New Delhi, this 6th day of December, 1999

Hon'ble Shri S.P. Biswas, Member(A)

Mangal Das  
Gali No.7, Paslam Colony  
New Delhi .. Applicant

(By Shri U. Srivastava, Advocate)

versus

Union of India, through

1. General Manager  
Northern Railway, New Delhi

2. Divisional Railway Manager  
State Entry Road, New Delhi

3. Chief Health Inspector  
Northern Railway, Jind Jn(Haryana)

4. Chief Health Inspector  
Northern Railway, Delhi Main .. Respondents

(By Shri B.S. Jain, Advocate)

ORDER(oral)

Applicant, claiming to have worked as casual labour for short periods during 1983, 1984 and again in 1990 under the respondent-Railway, is before this Tribunal seeking issuance of directions to the respondents for his re-engagement as casual labour.

2. Heard the learned counsel for both parties and perused the records.

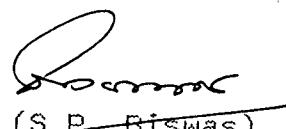
3. Learned counsel for the respondents oppose the claim on the ground that the applicant was engaged by an incompetent officer without the approval of the competent authority and that applicant left services on his own after working for 135 days in different spells during the abovesaid periods. He further contends that the application is also hit by limitation as the

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applicant has approached this Tribunal after a gap of more than eight years. He has cited fairly a large number of judicial pronouncements of the Hon'ble Supreme Court as also this Tribunal in this context.

4. I have gone through the judgements cited by the counsel for the respondents and I do not find any reason to differ from the stand taken by the respondents. The present OA is badly hit by limitation and is devoid of merits and deserves to be dismissed at the admission stage itself. I do so accordingly. There shall be no order as to costs.

  
(S.P. Biswas)  
Member(A)

/gtv/